

SHRI PILOO MODY: Rs. 50 lakhs were provided for giving 5000 jobs. Do you think that it is a worth-while organisation?

SHRI K. S. CHAVDA: In 1971-72, Rs. 1.50 crores had been provided ..

MR. SPEAKER: The hon. Member is speaking without my permission. I have not allowed him.

SHRI K. S. CHAVDA: I would like to know whether any time-limit has been fixed for each question ...

MR. SPEAKER: How much time will the hon. Member take to sit down?

SHRI K. S. CHAVDA: On a point of information ...

MR. SPEAKER: Let him kindly sit down.

SHRI K. S. CHAVDA: On a point of information I would like to know whether any time-limit has been fixed for each question, so that I can plan suitably.

MR. SPEAKER: Hon. Members are trying to cow down the Speaker and they are trying to brow-beat the Speaker. What is he to do in this House ...

SHRI PILOO MODY: It is the other way round.

SHRI K. S. CHAVDA: May I know the time fixed for each question for putting supplementary questions?

MR. SPEAKER: Can Shri Piloo Mody not sit quiet?

SHRI PILOO MODY: I am only complaining that I have been brow-beaten on many occasions.

MR. SPEAKER: Can anybody brow-beat the hon. Member who is such a big man?

SHRI PILOO MODY: Only the Speaker of the Lok Sabha.

MR. SPEAKER: Next question.

Amendment of Bonus Act to include Central Government Employees

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*64. **SHRI S. M. BANERJEE:**

SHRI A. P. SHARMA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the leaders of the Defence, Railways, P&T and other Central

Government undertakings have also demanded amendment of Bonus Act to include employees of these Departments for payment of Bonus;

(b) if so, the reaction of Government,

(c) whether the Committee on Bonus is also considering this point; and

(d) if so, when a final decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): (a) Yes.

(b) to (d). Government have been unable so far to accept the demand. However, in response to a recommendation made by the Consultative Committee of Parliament of the Department of Labour and Employment, Government are going to give further consideration to the matter.

SHRI S. M. BANERJEE: At the last meeting of the joint consultative machinery on the 24th March, 1972, it was said by the chairman of the council that if a committee was likely to be appointed, then this demand by the railway employees, and other industrial employees working directly under the Government in the departmental undertakings would be referred to the committee. Now that a committee has been constituted, I would like to know whether the unanimous recommendation of the consultative committee on Labour which met on the 24th July would be referred to that committee for consideration?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): A committee for bonus review has been set up with a definite term of reference. This unanimous recommendation of the members of the Consultative Committee, as I have assured them, will be brought to the notice of Government in order to take whatever decisions they would like to. I have never said automatically it would be referred to the bonus review committee.

SHRI S. M. BANERJEE: The hon. Minister has said that the unanimous recommendation would be referred to Government. I hope that this has already been referred to them. But may I know whether the hon. Minister is aware that on the 28th or 29th of July, there was a walk-out at the joint consultative machinery, where the leader Shri A. P.

Sharma who was leading the employees' side walked out on this particular issue?

MR. SPEAKER: Let the hon. Member come to his question straight.

SHRI S. M. BANERJEE: May I know whether the hon. Minister is aware of the growing discontent among the defence, railway and other employees and the feeling in their minds that this should be included in the Bonus Act and bonus should be reviewed, and if so, what action has been taken to see that Government refer the matter to the committee which has been appointed?

SHRI R. K. KHADILKAR: I had read about the walk-out of Shri A. P. Sharma in the newspapers. I know that agitation has mounted at several places over this demand and we have taken note of it.

SHRI A. P. SHARMA: The National Federation of Indian Railwaymen were the first to make a demand for minimum bonus to be paid to the railway workers at the Bombay Tripartite conference called by the Labour Minister. Subsequently, in the JCM, the Government representative said:

"The question of coverage of the government industrial employees under the Payment of Bonus Act as well as the question of raising the minimum bonus under the Act were under the consideration of the Government and Government were considering setting up a Commission to go into these matters".

This is the commitment of Government at the highest forum that Government have set up to settle labour disputes. While replying to Q. 882 in this House, the Labour Minister said that the Pay Commission would take notice of it. Now he is referring to the unanimous recommendation of the Consultative Committee of the Labour Ministry. All these things are being said in sequence, but my question is whether Government are prepared to refer this question to the Bonus Commission that has been set up, if not, why not?

SHRI R. K. KHADILKAR: As I have said earlier, because there was a unanimous demand and a request that I should refer this demand to the Government, I have done it. On my own, I am not supposed to do it. The terms of

reference have been drawn by Government and Government will have to take a decision.

Regarding the second part as to why we are not in a position to say categorically whether we will refer it here and now, at the present juncture, we cannot say this because we have to bear in mind the picture of the total economy and the burden this is likely to cause in case this is referred to. All these aspects will have to be taken into consideration before I could give any categorical reply.

PROF. MADHU DANDAVATE: Is the Minister aware of the fact that one Madhu Dandavate has already introduced a non-official Bill in this House on the same subject, and will Government be willing to support it?

SHRI R. K. KHADILKAR: A decision will be taken at the appropriate time.

श्री मुकुन्द चन्द्र कछवाय : देश में बढ़ती हुई महंगाई से सभी लोगों को चिन्ता है और सरकार भी चिन्तित है। इन महंगाई को ध्यान में रखते हुए, बोनस एक बहुत ही महत्व का विषय है, लेकिन सरकार ने इस के बारे में पिछले काफी समय से कोई उचित निर्णय नहीं लिया है और न ही कोई कानून बनाया है। मैं यह जानना चाहता हूँ कि क्या सरकार निकट भविष्य में इस विषय में कोई निर्णय लेने जा रही है, जिस में मारे देश के सभी वर्गों के मजदूरों को तत्काल लाभ पहुंचा सके।

SHRI R. K. KHADILKAR: The hon. member is right in pointing out that prices are rising. We also equally share his concern about the rise in prices of essential commodities. But so far as bonus is concerned, I do not know how it is connected with this. Some measures will have to be devised by which prices could be kept under check.

I can welcome such a suggestion.

SHRI RAJA KULKARNI: Are not Government aware that indecision on this issue will deprive lakhs of government employees in the industrial and commercial services of the benefits of the interim recommendations likely to come from the Bonus Review Committee?

SHRI R. K. KHADILKAR: What-ever view the Bonus Review Committee takes on it, we are awaiting their recommendations. I have no information as to whether they are going to make an interim report or not.

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* 65. श्री हरी सिंह :

श्री अधिकार माल बेरबा :

क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करने कि :

(क) हाल ही के भारत-पाक युद्ध के दौरान तथा उसके उपरान्त सिंध से कितने शरणार्थी भारत आए थे तथा वे किन स्थानों पर रह रहे हैं और प्रत्येक स्थान पर उनकी संख्या कितनी है ;

(ख) उनका समय पर पुनर्वास करने के लिए क्या कार्यवाही की गई है अथवा करने का विचार है ;

(ग) यदि वे पाकिस्तान लौटने हैं तो क्या उन्हें बहा अपनी जान तथा माल का खतरा होने की आशंका है ; और

(घ) इस पर सरकार की क्या प्रतिक्रिया है?

भ्रम और पुनर्वास मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) एक विवरण सभा की मेज पर रख दिया गया है।

(ख) सिंध से भारत में आए शरणार्थियों को बसाने का प्रयत्न उत्पन्न नहीं होता।

(ग) राय सरकार से यह पता चलता है कि पाकिस्तान वापस जाने पर कुछ शरणार्थियों को अपनी जान के खतरे की आशंका है।

(घ) पाकिस्तानी राष्ट्रिक होने के नाते उन्हें पाकिस्तान में अपने घरों को लौटने का अधिकार है।

विवरण

(i) भारत में राजस्थान और गुजरात में आने वाले शरणार्थियों की संख्या

(ii) उपर (i) में दी गई शरणार्थियों की संख्या में से

(क) वे जिन्हें शिविगो मे प्रवेश दिया गया है

स्थान का नाम	शरणार्थियों की संख्या
राजस्थान	
(क) बाडमेर	8,717
(ख) जैसलमेर	60
गुजरात	
(ग) जुरा	1,899
(घ) सूडगाम	3,396
(ङ) तराव	1,318
योग	15,390

(ख) वे जो गावों में अपने मित्रों और सबंधियों के साथ रह रहे हैं

राजस्थान	
(क) बाडमेर	18,918
(ख) जैसलमेर	169

गुजरात

(ग) कच्छ	}	4,952
(घ) बनासकठा		
(ग) जिन्हे वापस भेजे दिया गया		13,196

SHRI HARI SINGH: May I know from the hon. Minister whether some refugees have requested the Government that they would like to rehabilitate themselves in the Indian territory and, if so, what is the reaction and what is the decision of the Government? In the same context, may I know whether, on the question of the refugees wishing to go back to Pakistan, the Labour Ministry